

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH

I.A. No.63 of 2018  
IN  
CP (IB) 04 OF 2018

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the  
Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

Bank of India ... Financial Creditor  
-Versus-  
M/s. Maxim Infrastructure & Real Estate Pvt. Ltd. ... Corporate Debtor

Order delivered on 17<sup>th</sup> September, 2018

Coram:

Present: Hon'ble Mr Justice P. K. Saikia, Member (J)

For the financial creditor/Bank of India : Mr. Amit Kumar (Manager(Law))  
For the corporate debtor : None

**ORDER**

Seen the order of the Hon'ble High Court of Meghalaya at Shillong dated 06-09-2018 passed  
in CRP No.13 of 2018. For ready reference, the aforesaid order is reproduced below: -

*"HIGH COURT OF MEGHALAYA  
AT SHILLONG*

*CRP NO.13 of 2018*

*Date of order 06.09.2018*

*M/s. Maxim Infrastructure & Real Estate Pvt. Ltd. Vs Bank of India*

*Coram: Hon'ble Mr. Justice S. R. Sen, Judge*

*Appearance:*

*For the Petitioner/Appellant(s) : Mr. K. Paul, Adv.*

*For the Respondent(s) :*

*Heard learned counsel for the petitioner.*

*Issue notice to the respondents to show cause why this instant petition should not be taken  
up for consideration or to pass any order or orders as found deem fit and proper.*

*Notice is made returnable within 3(three) weeks.*

*Petitioner counsel to take necessary steps to serve notice upon the respondents.*

*List the matter after 3 (three) weeks for service report, appearance and further order.*

*In the meantime, the impugned order dated 31-08-2018 passed in CPIB/04/GB/2018 is  
hereby stayed till the next date".*

2. Mr. Amit Kumar (Manager(Law), Bank of India, Zonal Office, Guwahati is present personally. In view of the aforementioned order dated 06-09-2018, passed by the Hon'ble High Court of Meghalaya passed in CRP No.13 of 2018, the order dated 31-08-2018 in connected proceeding, stands stayed till the time fixed by the Hon'ble High Court.

3. Registry is directed to send copy of this order to the parties concerned as well as to the IRP immediately.

4. This proceeding is, accordingly, disposed of.

  
(Adjudicating Authority)  
National Company Law Tribunal  
Guwahati Bench: Guwahati.

Dated Guwahati, the 17<sup>th</sup> September, 2018  
*Deka/17-09-2018*

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